Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 23.02.2012

The meeting No.46/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 23.02.2012 in Room No.110 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., TC, Noida
2.	Shri J.D. Giri, Vice President, Nominee	AEPC
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

The agenda for meeting No.46/AM-12 dated 23.02.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 46/84-ALC3/2011 MEETING DATE : 23.02.2012

II I	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved
HQ File :01/84/050/00332/AM12/	RLA File :50/24/040/00005/AM12/	Lic.No/Date:5010000963 16.09.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.44/AM-12 held on 9.2.2012 and approved the same.

2		Case No.:2/43/84-ALC3/2011	1 3		Status: Deferred
	$_{2}$	HQ File :01/84/050/00305/AM12/			Defer Date:22.03.2012
		Decision: The Committee considered examination of DIPP alongwith file. 22.03.2012.	1 &	1 1	ll.

		Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved
3	HQ File :01/84/050/00333/AM12/		Lic.No/Date:0310669668 09.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.44/AM-12 held on 9.2.2012 and approved the same.

	Case No.:24/43/84-ALC3/2011	Party Name: LILLIPUT KIDSWEAR LTD.	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Deferred
4	HQ File :01/84/050/00327/AM12/	RLA File :05/23/040/00351/AM12/	Lic.No/Date:0510311812 20.12.2011	Defer Date: 1.3.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and o				served that the

The Commune considered the case as per agenda alongwith other relevant papers and observed

Committee has already considered this case in its meeting No.43/AM-12 held on 2.2.2012 and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

Case No.:27/43/84-ALC3/2011	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Deferred
HQ File :01/84/050/00330/AM12/	RLA File :07/24/040/00374/AM12/	Lic.No/Date:0710084897 21.12.2011	Defer Date: 1.3.2012
Decision: The Committee consider	red the case as per agenda alongw	rith other relevant papers and ob	oserved that the

Committee has already considered this case in its meeting No.43/AM-12 held on 2.2.2012 and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

	Case No.:15/43/84-ALC3/2011	'		Status: Deferred
6	HQ File :01/84/050/00318/AM12/	I	Lic.No/Date:0310672356 22.12.2011	Defer Date:1.3.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers observed that the Committee has already considered this case in its meeting No.43/AM-12 held on 2.2.2012 and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 1.3.2012.

Case No.:28/43/84-ALC3/2011	Party Name: EXODUS EXPORTS PVT LTD	22 02 2012	Status: Approved
HQ File :01/84/050/00331/AM12/	RLA File :04/24/040/00263/AM12/	Lic.No/Date:0410131978	

′		22.12.2011	
	Decision: The Committee considere	d the case as per agenda alongwith other relevant papers and obse	rived that the

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.44/AM-12 held on 9.2.2012 and approved the same.

	Case No.:1/46/84-ALC3/2011		Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Deferred
8	HQ File :01/84/050/00334/AM12/			Defer Date: 22.03.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.03.2012.

II I	22 02 2012	Status: Approved
HQ File :01/84/050/00348/AM12/	Lic.No/Date:0710085481 13.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity	1	
1.	Fabrics/Madeups/Garments	23,000	2/38 Polyester: Acrylic	10,626 Kgs.
	containing 2/38 Polyester:	Kgs.	80:20, Blended yarn with	(including 5%
	Acrylic 80:20 – 10120 Kgs.,		+/-10% Tolerance	wastage)
	1/16 Polyester: Acrylic 80:20 –		1/16 Polyester: Acrylic	13,533 Kgs.
	12880 Kgs.		80:20, Blended yarn with	(including 5%
			+/-10% Tolerance	wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:12	- 11	Party Name: ORIEN (INDIA) PVT.LTD.	orty Name: ORIENT FASHION EXPORTS MODIA) PVT.LTD.		lo/Date:46/84-ALC3/2011 012	Status: Approved
	HQ File :01/84/050/00345/AM12/		ll .		Lic.No/Date:0510314770 17.01.2012		
	Decision: The Committee considered submitted in this case. Accordingly, Compresent in the meeting decided to ratify		ommittee after d	eliberations in consult	ation w	ith representatives of	
10	S.No.	Export Product	Export Quantity	Import item		Quantity allowed	
	1.	Ladies top in 100% Polyester solid dyed wove chiffon fabrics, GSM:75+/ 10% variation) Style No 30E 1389350)	n ′-	100% Polyester dyed woven c fabrics, GSM:75+/- variation)	solid hiffon -10%	10,312 Sq. meter	
	The GSM should match in both import and export.						

	Case No.:3/46/84-ALC3/2011		Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Rejected
	HQ File :01/84/050/00336/AM12/		Lic.No/Date:0510314945 18.01.2012	Reject
11	other relevant namers and of	served that no		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

|| Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no ||

drawing/design, marker, specification, CAD/CAM, measurement of the export product has been given by the applicant firm in this case. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.

	Case No.:5	/46/84-ALC3/2011	Party Name: SHAH	ame: SHAHI EXPORTS PVT. LTD. Mee 23.02		No/Date:46/84-ALC3/2012 2012	Status: Approv	- 11
	HQ File :01/84/050/00338/AM12/		ll li		II .	Lic.No/Date:0510314957 18.01.2012		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities							
	present in the meeting decided to ratify					1		
12	S.No.	Export Product	Export	Import item		Quantity allowed		
			Quantity					
	1.	Ladies Blouse made of 69%	6 2500 Nos.	69% cotton, 2	27%	5675 Sq. meter		
		cotton, 27% Polyester, 4%	ó	Polyester, 4% Spar	ndex			
		Spandex dyed fabric, GSM	-	dyed fabric, GSM-	-108			
		108 (Tolerance+or-10%)),	(Tolerance+or-10%)			
		(Style No.1000641)						
	The GSM	The GSM should match in both import and export.						

Case No.:6/46/84-ALC3/2011	Party Name: RICHA GLOBAL EXPORTS P. LTD.	22.02.2012	Status: Approved
HQ File :01/84/050/00339/AM12/		Lic.No/Date:0510314941 18.01.2012	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities

	present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-						
	S.No.	Export Product	Export	Import item	Quantity allowed		
13			Quantity				
	1.	Ladies top made of 100%	11,450	100% Polyester printed	12,850 Sq. meter		
	1.	Polyester printed woven	Nos.	woven fabric, GSM-			
		fabric, GSM-85+/-(10%),		85+/-(10%)			
		Style No. 277346,					
		277346P, 277907P					

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:7/46/84-ALC3/2011	1	1	Status: Deferred
14	HQ File :01/84/050/00340/AM12/		1	Defer Date: 22.3.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 22.03.2012.

Case No.:8/46/84-ALC3/2011	5	22 02 2012	Status: Approved
HQ File :01/84/050/00341/AM12/		Lic.No/Date:0510314955 18.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities
present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION, J-195 in terms
of Policy Circular No.34/RE-07/2004-2009, dated 24.03.2008 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies jacket made of 100% Linen dyed woven fabric, GSM-195+/-(10%), Style No. IC 2007145		100% Linen dyed woven fabric, GSM-195+/-(10%)	8866 Sq. meter (@2.20 Sq. meter per piece)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/46/84-ALC3/2011	9	22 02 2012	Status: Approved
HQ File :01/84/050/00342/AM12/		Lic.No/Date:0510314937 18.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no drawing/design, marker, specification, CAD/CAM of the export product has been given by the applicant firm in this case. However, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION, J-275 in terms of Policy Circular No.34/RE-07/2004-2009, dated 24.03.2008, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Trouser made of	10,100	100% Linen yarn dyed	22,725 Sq. meter
	100% Linen yarn dyed	Nos.	woven fabric, GSM-	(@ 2.25 Sq. meter
	woven fabric, GSM-178(+/-		178(+/-10%)	per piece)
	10%), Style:1B101950			

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2.	Ladies Trouser made of 100% Linen yarn dyed woven fabric, GSM-178(+/-10%), Style:1B204170	270 Nos.	100% Linen yarn dyed woven fabric, GSM- 178(+/-10%)	•
3.	Ladies Trouser made of 100% Linen yarn dyed woven fabric, GSM-178(+/-10%), Style:1B204171		100% Linen yarn dyed woven fabric, GSM- 178(+/-10%)	1 ()

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:10/46/84-ALC3/2011	Party Name: RICHA & CO	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Rejected	
17	HQ File :01/84/050/00343/AM12/	RLA File :05/24/040/00371/AM12/	Lic.No/Date:0510314953 18.01.2012	Reject	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no drawing/design, CAD/CAM, measurement of export product has been given by the applicant firm. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.				

Case No.:11/46/84-ALC3/2011	1 3	02.02.2012	Status: Approved
HQ File :01/84/050/00344/AM12/		Lic.No/Date:0510314843 18.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies dress-Grace Dress-knee length, Style No.		Lace width 3 cm	26,000 yard
	0134629	1103.	Lace width 6 cm	54,300 yard

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

19	Case No.:13/46/84-ALC3/2011	Party Name: MAHARANI OF INDIA	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Rejected	
	HQ File :01/84/050/00346/AM12/	RLA File :05/24/040/00366/AM12/	Lic.No/Date:0510314842 18.01.2012	Reject	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given justification for the import item. From the style pattern, there is no indication where the import item will be utilised. In view of the above, Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.				

Case No.:4/46/84-ALC3/2011	-	22 02 2012	Status: Approved
HQ File :01/84/050/00337/AM12/		Lic.No/Date:0510315020 19.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION, J-195 in terms of Policy Circular No.34/RE-07/2004-2009, dated 24.03.2008, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		

20	1.	(i) Ladies jacket made of	15,100	100%	Linen	dyed	33,220	Sq.	meter
		100% Linen dyed woven	Nos.	woven	fabric,	GSM-	(@2.20	Sq.	meter
		fabric, GSM-193+/-(10%),		193+/-(10%)		per piec	e)	
		Style No. IC 202165							
		(ii) Ladies Trouser made of							
		100% Linen Bleached							
		Woven fabric, GSM-195							
		(+/-10%), Style No.1B							
		203714.							

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:14/46/84-ALC3/2011	Party Name: FINEFAIR EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Rejected	
	HQ File :01/84/050/00347/AM12/	RLA File :32/24/040/00053/AM12/	Lic.No/Date:3210052361 20.01.2012		
21	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has sent various designs of the export products in the application, but the applicant firm has not indicated the specific style number with each design. In absence of which, it is not possible for the Committee to co-relate to the design with the export product and compute the requirement of fabric for the export products asked for. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.				

	Case No.:2/46/84-ALC3/2011		Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Approved
	HQ File :01/84/050/00335/AM12/	RLA File :05/24/040/00357/AM12/	Lic.No/Date:0510315472	

					24.01.2012	2	
		Decision:	The Committee considered the	e case as per	agenda alongwith other releva	ant papers and went the	nrough the details
		submitted i	in this case. Accordingly, Com	ımittee after de	eliberations in consultation with	n representatives of te	chnical authorities
		present in t	the meeting decided to ratify the	Advance Auth	norization issued in this case as	detailed below:-	_
$ 2\rangle$	2	S.No.	Export Product	Export	Import item	Quantity allowed	
				Quantity			
		1.	100% Polyester Non woven	10,00,000	100 Polyester relevant	2,20,000 Kgs.	
			fabric for backing material	Sq. meter	manmade fibre	(including 10%	
			made of manmade fibre,			wastage)	
			GSM-200.				
		The GSM	should match in both import and	d export.		•	
		The R.A. s	shall be advised to take necessar	rv action subject	ct to compliance of other usual	conditions.	

23	Case No.:16/46/84-ALC3/2011 Party Name: A.S.MARIMUTHU Meet No/Date:46/84-ALC3/23.02.2012		Meet No/Date:46/84-ALC3/2011 23.02.2012	Status: Rejected		
	HQ File :01/84/050/00349/AM12/	RLA File :35/24/040/00036/AM12/	Lic.No/Date:3510037357 31.01.2012	Reject		
	have not given GSM of the export pro export product asked for. In view of the	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not given GSM of the export product. In absence of which, it is not possible to compute the requirement of fabric for the export product asked for. In view of this, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.				

MANUAL AGENDA CASES

(24)

Case No.437	M/s Arvind Ltd., Ahmedabad
NC 46/AM-12, dt.23.2.2012	File No.01/84/50/143/AM-12/DES-V

Ratification of input output norms in respect of Advance Authorisation No. 0710080779 dated 20.07.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export description, applicant firm has not incorporated style number in the application, without which, it is not possible to ascertain the requirement of fabric for particular style. The applicant firm has also not given the any style sheet, pattern, CAD/CAM of the export product. Without requisite information, the Committee could not consider the proposal and decided to maintain status quo in this case.

(25)

Case No.438 M/s Niyaz Apparels, Chennai		
NC 46/AM-12, dt. 23.2.2012	File No.01/84/50/428/AM-05/DES-V	
Ratification of input output norms in respect of Advance Authorisation No. 0410058844 dated		
29.06.2004.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow import item No.3 as detailed below in addition to item allowed in NC meeting No.19/AM-05, dated 10.8.2004:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's pant	1 pc.	65% Polyester, 35	0.40 Sq. meter per
			Cotton Jersey Fabric,	piece.
			GSM-200+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.439	M/s Givo Ltd., Gurgaon

NC 46/AM-12, dt.23.2.2012	File No.01/84/50/298/AM-04/DES-V	
Ratification of input output norms in respect of Advance Licence No. 0510065721 dated 13.08.2002.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's suits	7500 Nos.	Polyester lining	13,132.5 meters
			Pocketing T/C	9602.18 meters
			Hair canvas	2472 meters
			Front fusible Knitted	3862.50 meters
			Non woven fusible	3229 meters
			Non fusible reinforcement	911.55 meters
		Body felt	2317.50 meters	
		Under collar felt	849.75 meters	
			Button	1,31,325 Nos.
			Shoulder pads	7725 pair
		Sleeve Head Roll	7725 pair	
		Non woven interlining	231.75 meters	
		Banroll – T/C	11,201.25 meters	
		Slotted W/B Fusible	11,579.78 meters	
		Waistband T/C	11,579.78 meters	
		Non woven	386.25 meters	
		reinforcement		
		Hook and eye	7725 Nos.	
			Thread	33,21,750 meters

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.440 M/s Kerala Balers (P) Limited		
NC 46/AM-12, dt.23.2.2012	File No.01/84/50/264/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.1010046450 dated		
14.11.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case taking in cue from SION, K-83 allowing 5% wastage as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Tufted coir product with	2,61,000	PVC Resin pastle grade	67,500 Kgs
	synthetic chemical backing	Kgs.		including 5%
	embedded on plastisol of			wastage
	PVC resin and Eastman 168		Eastman 168 plasticizer	45,000 Kgs
	plasticizer mats/matting			including 5%
				wastage

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

Case No.441	M/s Orient Craft Ltd., Gurgaon	
NC 46/AM-12, dt. 23.2.2012	File No.01/84/50/310/AM-11/DES-V	
Fixation of ad-hoc norms against Annual Advance Authorisation No. 0510264383 dated 14.05.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 12.04.2012.
